



2026:AHC:10921

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 43715 of 2025

Noorul Hasan

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kishore Yadav, Ravindra Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri R. P. Shukla, learned counsel for the respondent no.3 and perused the records.

2. The proceedings under Section 24 of the U.P. Revenue Code, 2006 was initiated by the petitioner by filing a case being Case No.00009 of 2025. The said proceeding was rejected due to non present of the petitioner by the order dated 07.04.2025 passed by the respondent no.2-Sub Divisional Magistrate, Tehsil-Burhanpur, District Azamgarh. Aggrieved against the aforesaid a restoration application was filed by the petitioner on 31.07.2025.

3. It is argued by counsel for the petitioner that the aforesaid application is still pending consideration and till date no decision has been taken on the same.

4. On the other hand it is argued by learned Standing Counsel that respondent no.2 will take a decision on the aforesaid recall application expeditiously.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case strictly in accordance with law most expeditiously

and preferably within a period of two months but without granting unnecessary adjournment unless there is no legal impediment.

January 16, 2026
Pramod Tripathi

(Prakash Padia,J.)